GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

LOK SABHA

UNSTARRED QUESTION NO. 1443

TO BE ANSWERED ON FRIDAY, 28TH JULY, 2023

Co-termination of State Assemblies with Lok Sabha

†1443. Shri Gopal Chinnaya Shetty:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has taken or proposes to take steps as targeted measures in consultation with the State Governments to make Legislative Assemblies and local bodies co-terminous with the Lok Sabha keeping in view the excessive time and cost intensive process of conducting General Elections, Assemblies and Local bodies which are held at different times involving the deployment of excessive manpower therein;

- (b) if so, the details thereof; and
- (c) the details of the progress made so far, in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL)

- (a) and (b): No sir. At present there are no such proposals under the consideration of the Government.
- (c): Does not arise, in view of the reply above.
